IN THE CENTRAL ADMINISTRATIVE TRIPUNAL HYDERABAD BENCH



AT HYDERAPAD

CP. 63/92 O.A. No. 312 /91

Dt. of Decision A - 3

T.A. No.

V. V.S. Satyananayana Sama Petitioner

G.V. R. S. Vana Prasad

Advocate for the petitioner (s)

Versus

R. Gamelan, chief commissioner of II, AP, Haykon Blavon, Hydrobad Respond Respondent.

N.V. Ramana

Advocate for the Respondent `(s)|

CORAM

THE HON'BLE MR. R. Balalutramanian, Member (Admr.)

- Whether Reporters of local papers may be allowed to see the judgement?
- 2. To be referred to the Reporters or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement? '.
- 4. Whether it needs to be circulsted to other Benches of the Tribunal?
- 5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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HRBS m(A)



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP.63/92 in OA.312/91

date of Decision: 4-3-1993

Between

V.V.S. Suryanarayana Sarma

: Applicant

and

Sri R. Ganesan Chief Commissioner of Incometax Andhra Pradesh 8th Floor Aaykar Bhavan Basheerbagh Hyderabad

: Respondent

Counsel for the Applicant

: GVRS# Vara Prasad Advocate

Counsel for the Respondent \mathcal{Q}_+

: N.V.: Ramana, S@ for Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN HON. MR. R. BÂLASUBRAMANIAN, MEMBER (ADMN.)

Judgement

(Ordeés as per Hon. Mr. Justice V. Neeladri Rao, VC)

When this matter had come up for consideration on 20-1-1993, it was submitted for the respondents that the direction in OA.312/91 was complied with. Then some advocate on behalf of the learned counsel for the applicant sought for time and hence this matter is posted today.

2. Today no one is present for the applicant. The learned counsel for the respondents produced a letter dated 19-1-1993

X

(P)

of the Deputy Commissioner of Incometax, HQ Admn. & Vig. Hyderabad, wherein it is stated that the arrears payable to the applicant as per the Judgement in OA.312/91 were paid to the applicant by cheque dt.15-1-1993. Thus it is a case of complying with after the CP was filed.

3. So, the CP had become infructuous and accordingly it is dismissed. No costs.

(V. Neeladri Rao) Vice-Chairman (R. Balasubramanian)
Member (Admn.)

Dt. March 4, 1993 Dictated in the open court

Deputy Registrar (J)

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To 1. **Sr**i R.Gar

Sri R.Ganesan, Chief Commissioner of Incometax, A.P. 8th Floor AayakarBhavan, Basheerbagh, Hyderabad.

- 2. One copy to Mr.G.V.R.S. Vara Prasad, Advocate, CAT. Hyd.
- 2. One copy to Mr.N.V.Ramana, SEXEXERRYR, Addl.CGSC.CAT.Hyd.
- 4. One spare copy-

mvq

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COMPAREL BY

CHECKEL BY



APPROVED BY

IN THE CENTRAL ALMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND ·

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

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THE HON'BLE ME CHANDRA SEKHAR REDDY : MEMBER(J)

AND

THE HON'BYE ME.

DATEL: 4-3-1993

OLLER/JUDGMENT:

R.P./C.P/N.A. Na. 63 91

in

.A.Ne. 317

T.A.No.

(W.P.No.

Admitted and Interim directions issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default Rejected Ordered

No order as to costs.

Central Administrative Tribunal
DESPATCH
- 2 APH 1993

HYDERABAD BENCH.

pvm